

प्राप्त की जा चुकी है और कितनी शेष है ;  
गौर

(व) शेष रकम कब तक प्राप्त हो  
जायेगी ?

**वित्त मंत्री (श्री मोरारजी देसाई) :**

(क) में (घ) एक विवरण सभा की मेज  
पर रखा दिया गया है। [देखिये लिफ्ट ४,  
अनुबन्ध संख्या ३०]

#### **Indian Air Force Personnel returned From Congo**

**3079. Shri Bhagwat Jha Azad:** Will the Minister of Defence be pleased to state:

(a) whether some combatant personnel of the Indian Air Force have returned to India after their 'peace mission' in Congo;

(b) if so, how many; and

(c) whether new personnel have been sent in place of the returned ones?

**The Minister of Defence (Shri Krishna Menon):** (a) Yes, Sir.

(b) Officers 64 in different batches. Airmen 186.

(c) Yes, Sir.

#### **Namgia-Kaurik Road**

**3080. Shri Hem Raj:** Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to connect Namgia (in Himachal Pradesh) with Kaurik in Spiti by a motorable road;

(b) if so, the probable expenditure to be incurred on it; and

(c) whether it will form part of National Highway No. 1, the Hindustan Tibet Road?

**The Minister of Defence (Shri Krishna Menon):** (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

#### **I.A.F. Palam**

**3081. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that regular civilian establishment in No. 3 Wing I.A.F. Palam has not so far been sanctioned although civilians are working there for the last several years against the vacancies of Airmen; and

(b) what action Government propose to take to sanction the establishment?

**The Minister of State in the Ministry of Defence (Shri Raghuramiah):** (a) and (b). A number of regular civilian posts have been established at No. 3 Wing. In view of the operational role of the Unit the remaining posts there are established for service personnel. Civilians are employed against airmen vacancies purely as a temporary measure.

#### **Works Committee in 505 Army Base Workshop**

**3082. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Works Committee in 505 Army Base Workshop, Delhi Cantonment, functioned for two years during the period 1959-61 in contravention of the rules of Industrial Disputes Act, 1947 under which the normal term is two years;

(b) whether fresh elections have been held; and

(c) how many seats Mazdoor Panchayat has captured?

**The Minister of State in the Ministry of Defence (Shri Raghuramiah):** (a) In accordance with Rule 52(1) of the Industrial Disputes (Central) Rules, 1957, the term of office of Workmen's representatives on the Works Committee, other than a member chosen to fill a casual vacancy, is two years. The Works Committee in 505 Army Base Workshop, Delhi Cantt. continued to function beyond